

Listing date :-26-04-2016

R.Court No. :- 1

Item No:- 3

**SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 9039 OF 2011

COMMISSIONER OF TRADE TAX, U. P.

....APPELLANT

VERSUS

M/S GOVIND VANASPATI P. LTD.

....RESPONDENT

OFFICE REPORT

The matter above-mentioned was listed before Ld. Registrar Court on 14th July, 2015 when the following order was passed:-

"Service of both the respondents is complete.

None of the parties have filed the statement of case. Since it is no more a mandate after the amendment in the Supreme Court Rules, 2013 and in that circumstance, the List of dates already submitted is presumed to have been accepted by the parties.

The Ld. Counsel for the appellant has to file the affidavit of valuation. Be filed within two weeks' time.

The appeal, thereafter, be processed to be listed before the Hon'ble Court.."

It is submitted that Counsel for the Appellant has not filed **Affidavit of Valuation** so far.

The matter above-mentioned is listed before the Ld. Registrar's Court with this Office Report.

DATED THIS THE 25TH DAY OF APRIL, 2016.

ASSISTANT REGISTRAR

Copy to :-

Mr. Ravi Prakash Mehrotra, Advocate.

Mr. Vinay Garg, Advocate.

Mr. Ranjan Kumar Pandey, Advocate.

ASSISTANT REGISTRAR